

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 283 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2021**

Name of the Company: Kumargaurav Baburam Jindger Proprietor of
Maruti Nandan Packaging
V/s
Anunay Fab Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Aditya Pandya appeared for Operational Creditor.

Learned Counsel for Operational Creditor submits that he has instruction from his client to settle the matter and seeks permission to withdraw the matter. Permission is granted.

Accordingly, CP(IB)283 of 2020 stand disposed-off as withdrawn.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 1st day of February, 2021

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**